

scheme envisaged by him according to which the pupils in the schools are to take greater part in the administration of the school?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): No such scheme has been taken up.

Pak. Infiltrators in Tripura

1307. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there are a number of illegal Pakistani infiltrators in Tripura at present and if so, the estimated number thereof;

(b) how many such infiltrators had been apprehended in Tripura since the Independence and how many were deported;

(c) the procedure and arrangements for apprehending and for deportation of these infiltrators; and

(d) the further steps which are being taken to comb out such subversive elements from the border territory of Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The exact and upto date information is being collected and will be laid on the Table of the House.

(c) and (d). The following measures have been adopted:—

- (i) Intensive guarding of the border is being done by the Border Security Force.
- (ii) The number of outposts in the border villages has been increased.
- (iii) Powers have been delegated to the local authorities of the Tripura Administration for ensuring an expeditious eviction of the Pakistani infiltrants from Tripura.

(iv) A Tribunal has been appointed to consider the cases of Pakistani infiltrants.

Free Compulsory Education in Tripura

1308. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of EDUCATION be pleased to state:

(a) the number and percentage of children in Tripura in the age groups between 6 and 14 years, who do not go to schools;

(b) whether the schooling facilities in Tripura are adequate for proper implementation of Free Compulsory Education system as envisaged in the Constitution;

(c) if not, the extent to which the facilities fall short of requirements; and

(d) the steps being taken to provide for adequate schooling facilities for children between the age of 6 and 14 years in Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) to (d). The requisite information is being collected and will be laid on the Table of the Sabha in due course.

Free and Compulsory Education Scheme in Tripura

1309. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of EDUCATION be pleased to state:

(a) whether there is a proposal to introduce free education upto High Schools or Higher Secondary level in Tripura and, if so, Government's decision in this regard;

(b) the States/Union Territories in which free education upto such level has already been introduced;

(c) whether the system of free and compulsory education of children up to 14 years of age is enforced in Tripura;

(d) if so, whether it is a fact that in the absence of any penal action against defaulting parents, a large number of children there take to menial jobs like that of domestic servants and shoe-shine boys; and

(e) the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD):

(a) No such proposal has been received.

(c) Education in Tripura is free upto VIIIth standard but has not yet been made compulsory.

(d) and (e). Information is being collected from the Administration.

(b) A statement is attached.

Statement

The position of free education upto high school or higher secondary stage, according to the information available in the Ministry, is as follows:—

Andhra Pradesh (for girls only)

Jammu and Kashmir.

Madhya Pradesh (for girls only)

Madras.

Mysore (upto Xth standard)

Orissa (for girls, children of Primary school teachers and State Class IV employees and Scheduled Castes|Scheduled Tribes).

Punjab (for certain categories e.g. for girls and for children of backward and Harijan classes subject to prescribed income conditions).

Uttar Pradesh (only for girls upto Xth Class).

West Bengal (upto Xth Class for tribal and Scheduled Castes pupils with low literacy percentage).

Andaman and Nicobar Islands.

Dadra and Nagar Haveli.

Delhi (In Delhi Municipal Corporation schools only)

Laccadive, Minicoy and Amindive Islands.

North East Frontier Agency.

Pondicherry (for girls only).

Tripura (for Scheduled Castes|Scheduled Tribes, girls and children of Government employees with income limit of Rs. 1,200 p.a.)

Police Firing in Kamalpur

1310. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a judicial inquiry has been ordered into the Police firing in Kamalpur (Tripura) on students engaged in food-agitations in April this year, in which a number of students had been killed and injured;

(b) if so, the terms on which the matter had been referred for such inquiry;

(c) whether the inquiry has been completed and if so, the findings thereof; and

(d) the action taken against the officers found responsible for the firing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes Sir. The Government of Tripura have appointed a Commission of Inquiry with Shri S. B. Laskar, District and Sessions Judge, Tripura, as its sole member to enquire into the incident of firing by police on 17-4-68 at Kamalpur (Tripura) in which one student died and five others were injured.

(b) the terms of the Commission of Inquiry are (i) the cause and nature of the situation which led to the firings on the 17th April, 1968; (ii) whether the firings which were reported to have caused injuries to some persons and to have led to the death of one person as a result of injuries were justified; and (iii) any other circumstances which to the Commission may appear to be relevant.